

CC No. 125/2019
FIR No. 34/2008
PS ACB
State Vs. Krishan Gopal Tyagi

31.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : None for the accused.

It is stated that as per previous ordersheets, one of the accused Ravinder Chaddha is already exempted from appearance.

It is also stated that the original judicial record has not been received back from Hon'ble Supreme Court in CrI. Appeal No. 1610-1612 of 2018. The last date of hearing in the said Criminal appeals before Hon'ble Supreme Court was stated to be on 21.01.2020 whereby the hearing was adjourned to 20.03.2020 and it seems that thereafter hearing could not take place because of lockdown and physical hearings of cases not been done because of Covid-19 pandemic situation.

Matter is adjourned. Put up on 28.10.2020.

A copy of this order be supplied to the Ld. Prosecutor, the accused and their Counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH

'Date: 2020.08.31 11:07:50 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
31.08.2020
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CC No. 09/2020
FIR No. 38/2006
PS ACB
State Vs. Closure Report

31.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : IO is present; however, he is inaudible and it seems that there is some technical problem at his end.
- : None is present for the complainant.

It is noticed that on 17.03.2020 one Mr. Utkarsh Jaiswal, Dy. Manager (Vigilance), IPGCL, as Authorised Representative was present. On 17.03.2020 one Tariq Farooqi, Counsel for the complainant was also present. Today, none is present for the complainant.

A notice be sent to the complainant (Director (HR) & CVO of Indraprastha Power Generation Company Limited (IPGCL) / Counsel for the complainant for the next date.

Matter is adjourned. Put up on 28.10.2020 for further proceedings.

A copy of this order be supplied to the Ld. Prosecutor, Complainant and Counsel for the complainant, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.31 11:08:42 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
31.08.2020
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